

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.
OA NO.612/2005

Umesh Prasad Singh

vs.

Union of India & Ors.

Counsel for the applicant : None

Counsel for the respondents : Smt. P.R.Laxmi, ASC

Dated : 12.10.2011

ORDER

[oral]

This OA relates to granting of temporary status to the applicant and also for a direction to fix his pay in the scale of Rs. 3050-4590 from the date the applicant was re-engaged as Driver in the office of Superintendent of Post Offices, Samastipur Division, Samastipur. It appears from the record that no one is appearing on behalf of the applicant for the last several dates. On the last date, it was clearly ordered that if nobody appears on behalf of the applicant on the next date of hearing, then the case may be dismissed for non prosecution. Today also nobody appears on behalf of the applicant. It seems that the applicant has lost his interest in pursuing the matter. The OA is, therefore, dismissed for non prosecution.



[Bidisha Banerjee]M[J]
mps.



[A. K. Jain]M[A]